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| 21. | Roop Nagar Public School | Shalimar Bagh | |
| 22. | Anand Educational Society | Rohini | |
| 23. | Sri Lakshmi Dass Sachdeva Memorial Educational Society | Pitampura | |
| 24. | Rohini Education Society | Rohini Sector-7 | |
| 25. | Bharati Education Trust | CHBS Ministry of Health | |

Nuclear Bomb by Pakistan

6120. SHRI SHIVAJI VITHALRAO KAMBLE :

SHRI MADHAVRAO SCINDIA :

SHRI G.A. CHARAN REDDY :

SHRI SATYAJITSINH DULIPSINH GAEKWAD :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Pak has enough plutonium for 15 Nuclear Bombs" as reported in the Statesman dated March 20, 1997;

(b) if so, the reaction of the Government on such reports; and

(c) the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) and (c) Government is committed to taking all necessary steps to safeguard security and national interest in accordance with our threat perceptions.

[*Translation*]

Independent Atomic Energy Regulatory Board

6121. DR. RAMKRISHNA KUSMARIA :

SHRI ANAND RATNA MAURYA :

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration to set up an independent Atomic Energy Regulatory Authority to ensure safe functioning of Atomic Power Projects;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Atomic Energy Regulatory Board (AERB) has already been set up by the Government of India in terms of the Atomic Energy

Act, 1962, to carry out certain regulatory and safety functions envisaged under the Act. The constitution, powers and functions of the Board were notified by the Government on 15th November, 1983. The Atomic Energy Regulatory Board reports to the Atomic Energy Commission.

(b) and (c) Does not arise.

[*English*]

Outstanding Dues

6122. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 2787 regarding dues on March 12, 1997 and state :

(a) the reasons for which out of 7361 unauthorised occupants having outstanding dues Rs. 1278.00 lakh only Rs. 111.25 lakhs have so far been recovered from 457 such occupants;

(b) the present position of eviction and recovery of outstanding dues from the unauthorised occupants by when these are likely to be recovered and the action taken so far in this regard;

(c) the names of 159 persons who are still unauthorised by occupying Government accommodation and the details of outstanding dues against each of them; and

(d) the steps so far getting the Government accommodation vacated ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) In cases of unauthorised occupation, recovery proceedings under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act 1971, as amended from time to time, are initiated to recover the outstanding dues. In a large number of such cases where the unauthorised occupants have vacated the Government accommodation and outstanding dues are recoverable from them, their present addresses are either not known or available with the Directorate of Estates. Efforts are being made to ascertain the present addresses of these persons from their parent Departments, as well as from the Banks from where they are drawing the pensions.

(b) to (d) Information is being collected and will be